

Steps for betterment of tribals

1429. SHRIMATI NAZNIN FARUQUE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of steps being taken by Government for the betterment of tribals in the country;
- (b) the State-wise details of funds allocated for the welfare of tribals during the last two years;
- (c) whether the funds allocated to the States have been fully utilized; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Some of the important steps taken by Government for welfare of tribals are as follows:

1. Tribal Sub Plan (TSP) strategy for allocation of funds for tribal development in proportion to their population in the total Plan outlay.
2. Ministry of Tribal Affairs to fill critical gaps in developmental interventions not covered under line Ministries/Departments.
3. Specific Programmes and Schemes based on tribal needs and priorities.
4. Appraisal of proposals of State Governments by Project Appraisal Committee (PAC) headed by Secretary, Tribal Affairs with due representation of State Government and NITI Aayog since F.Y. 2014-15.
5. Emphasis on evidence based planning and outcomes.
6. A strategic process for overall development of Scheduled Tribes through convergence of resource and reengineering of interventions called Vanbandhu Kalyan Yojana, for entire Tribal Sub Plan of Centre and State.
7. Laws for safeguarding tribal interest like the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, Coal Mines (Special Provisions) Act, 2015 and Mines and Minerals (Development and Regulation) Amendment Act, 2015 etc.

(b) to (d) Other than scholarships, funds for creation of infrastructure for residential schools, hostels, employable Schemes, livelihood activities, link roads, primary health centre etc. have been provided by the Ministry of Tribal Affairs. Funds released and utilized, Grants under Article 275(1) of the Constitution of India and Special Central

Assistance to Tribal Sub-Plan (SCA to TSP) for the FY 2013-14 and 2014-15 have been given in Statement-I and Statement-II.

Statement-I

Details of funds allocated and utilized during the last two years i.e. 2013-14 and 2014-15 to State Governments under the Scheme of Article 275 (1) of the Constitution of India

(₹ in lakh)

Sl. No.	States	2013-14		2014-15	
		Funds Allocated	Funds Utilized	Funds Allocated	Funds Utilized
1	2	3	4	5	6
1.	Andhra Pradesh	350.00	350.00	2139.00	1260.00
2.	Arunachal Pradesh	832.19	832.19	1880.40	1190.40
3.	Assam	3540.25	3440.25	0.00	0.00
4.	Bihar	0.00	3440.25	586.00	586.00
5.	Chhattisgarh	9172.11	9172.11	10778.00	7826.79
6.	Delhi	0.00	0.00	65.00	0.00
7.	Goa	0.00	0.00	0.00	0.00
8.	Gujarat	10275.69	10275.69	8592.45	5213.10
9.	Himachal Pradesh	474.00	474.00	190.99	190.99
10.	Jammu and Kashmir	1146.75	1146.75	0.00	0.00
11.	Jharkhand	9280.40	9280.40	9873.00	9873.00
12.	Karnataka	4800.00	4800.00	4880.40	3660.70
13.	Kerala	510.00	510.00	748.94	0.00
14.	Madhya Pradesh	15793.47	15793.47	17321.42	6752.98
15.	Maharashtra	12489.00	12489.00	11701.29	11701.29
16.	Manipur	1031.00	1031.00	1600.01	1600.01
17.	Meghalaya	2924.38	2924.38	2334.03	286.32
18.	Mizoram	1133.61	1133.61	1877.78	1877.78
19.	Nagaland	2886.93	2886.93	2067.15	2067.15
20.	Odisha	14706.50	14706.50	12728.22	12728.22
21.	Rajasthan	9437.80	9437.80	9755.92	3208.14

1	2	3	4	5	6
22.	Sikkim	302.90	302.90	370.30	370.30
23.	Tamil Nadu	901.00	901.00	639.60	639.60
24.	Telangana	0.00	0.00	3894.40	3494.40
25.	Tripura	1355.00	1355.00	1218.99	1218.99
26.	Uttar Pradesh	0.00	0.00	743.49	476.46
27.	Uttarakhand	267.00	267.00	1530.36	0.00
28.	West Bengal	6104.00	6104.00	5747.00	3976.00
GRAND TOTAL		109713.98	109713.98	113264.14	80198.62

Statement-II

Details of funds allocated and utilized during the last two years i.e. 2013-14 and 2014-15 to State Governments under the Scheme of Special Central Assistance to Tribal Sub-Plan (SCA to TSP)

(₹ in lakh)

Sl. No.	States	2013-14		2014-15	
		Funds Allocated	Funds Utilized	Funds Allocated	Funds Utilized
1	2	3	4	5	6
1.	Andhra Pradesh	5789.00	5789.00	2937.82	2937.82
2.	Assam	6563.63	6563.63	1788.59	1259.52
3.	Bihar	0.00	0.00	403.00	403.00
4.	Chhattisgarh	9478.00	9478.00	9826.50	9826.50
5.	Goa	0.00	0.00	0.00	0.00
6.	Gujarat	8448.00	8448.00	10382.74	8959.88
7.	Himachal Pradesh	1768.00	1768.00	997.99	997.99
8.	Jammu and Kashmir	1702.41	1702.41	0.00	0.00
9.	Jharkhand	12187.00	12187.00	9571.11	9571.11
10.	Karnataka	2471.00	2471.00	3000.00	2250.00
11.	Kerala	549.00	549.00	530.00	0.00
12.	Madhya Pradesh	17525.00	17525.00	15274.22	6017.95

1	2	3	4	5	6
13.	Maharashtra	7728.00	7728.00	11726.18	11726.19
14.	Manipur	1581.90	1581.90	1118.00	918.00
15.	Odisha	13321.00	13321.00	14925.04	14925.04
16.	Rajasthan	8377.00	8377.00	8822.04	6193.24
17.	Sikkim	437.00	437.00	520.25	451.06
18.	Tamil Nadu	651.00	651.00	217.33	217.00
19.	Telangana	0.00	0.00	3541.00	3541.00
20.	Tripura	2102.10	2102.10	1183.94	1183.94
21.	Uttarakhand	139.60	139.60	805.83	0.00
22.	Uttar Pradesh	0.00	0.00	697.79	96.49
23.	West Bengal	4181.36	4181.36	5730.00	4287.00
TOTAL		105000.00	105000.00	103999.37	85762.72

**Separate financial packages for tribal school children evicted for
Polavaram Dam**

1430. SHRI D. RAJA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that school-going tribal children have even refused financial packages in Central Project Polavaram Dam after they are being evicted for Polavaram Dam; and

(b) what steps will be taken to include all tribal school-going children for separate financial packages as they are also being evicted for Polavaram Dam from their ancestral villages?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) As per the information provided by the State Government of Andhra Pradesh, all infrastructure facilities including schools, Anganwadi Centres are being provided to the Polavaram Dam affected villagers to ensure Right of Children to Free and Compulsory Education. However, no provision for separate financial packages for Tribal School Children is provided for under the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013, the tribal school students are provided with all facilities that were available to them at their old habitations.